

**SHRI P. VENKATASUBBAIAH:** (Nandyal): Sir, what about my motion?

**MR. SPEAKER:** They have given an unconditional apology.

**SHRI P. VENKATASUBBAIAH:** Sir, you must read it out. I have written to you.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): Sir, what about my notice?

**MR. SPEAKER:** You do not have precedent every time.

In regard to the article in the *Illustrated Weekly*, in view of the unconditional apology tendered by the Editor and Publisher, the matter may be dropped. The hon. Member who has given notice....

**SHRI P. VENKATASUBBAIAH:** Please read out the whole thing.

**SHRI M. SATYANARAYANA RAO:** You are not reading out the entire matter.

**MR. SPEAKER:** This motion is against the Editor and Publisher of the *Illustrated Weekly* for casting reflection on the Members of Parliament. In the Editor's Page, under the caption "Pensions of MPs" in the issue dated 5th November, 1978 they have mentioned certain things.

**SHRI P. VENKATASUBBAIAH:** What did they say? (*Interruptions*) In the case of Dr. Subramaniam Swamy, the whole thing has been mentioned. Let me read it.... (*Interruptions*). I will read it.... (*Interruptions*).

**MR. SPEAKER:** In that case, there was only one word, "scurrilous".

**SHRI VASAT SATHE:** The whole background was mentioned there.

**MR. SPEAKER:** There is only one word "scurrilous."

**SHRI P. VENKATASUBBAIAH:** With your permission, I will read it... (*Interruptions*)

**SHRI P. VENKATASUBBAIAH:** The apology of the Editor must be published in the *Illustrated Weekly*.

**MR. SPEAKER:** I will ask him to publish it. That is another matter. I will direct him to publish it.

14.05 hrs.

**RE EXPLOSION OF BOMBS AT CALCUTTA RESIDENCE OF PROF. SAMAR GUHA, CHAIRMAN, COMMITTEE OF PRIVILEGES**

**PROF. SAMAR GUHA** (Contai): Sir, I have to communicate to this House that last night at about 11 p.m. at my Calcutta residence two high powered bombs were thrown and my two-storeyed building was shaken. Fortunately the doors and windows were closed. My wife and my minor daughter live there I think that I have to discharge my duty as the Chairman of the Privileges Committee with my clean conscience and faith in God. I am not seeking any kind of favour from anywhere, but I draw your attention and the attention of the House through you, Sir, that if a Chairman has to function and function with his conscience and with a sense of duty and responsibility to this House and if that Chairman is subjected to terror and this kind of a things, whether it should be considered as a bomb thrown to the dignity, honour and will of this House, I leave this question to you. It is up to you to see whether this House has any duty to condemn this kind of thing or not. I personally am not seeking any favour.

**MR. SPEAKER:** Now, Papers to be Laid on the Table.